

**GOVERNMENT OF INDIA
MINISTRY OF HEALTH AND FAMILY WELFARE
DEPARTMENT OF HEALTH AND FAMILY WELFARE**

**LOK SABHA
UNSTARRED QUESTION NO. 2491
TO BE ANSWERED ON 9TH MARCH, 2018**

UPGRADATION OF MENTAL HEALTH INSTITUTES

2491. SHRI NAGENDRA KUMAR PRADHAN:

Will the Minister of **HEALTH AND FAMILY WELFARE** be pleased to state:

- (a) whether the Government has any proposal for upgrading Mental Health Institutes of the country including the Mental Health Institute of Cuttack, Odisha, if so, the details thereof; and
- (b) the details, directions/guidelines of Supreme Court regarding monitoring activities/services extended to persons with mental disability?

ANSWER

**THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND
FAMILY WELFARE
(SMT. ANUPRIYA PATEL)**

(a): The Government has approved a proposal for establishment of a Centre of Excellence in the field of Mental Health at the Mental Health Institute, Cuttack and funds amounting to Rs. 27.78 crores have already been released to the Institute for this purpose.

(b): The Hon'ble Supreme Court of India vide order dated 14/02/2017 in W.P. (Civil) No. 412 of 2016 in the matter of Gaurav Kumar Bansal Vs. State of UP & Ors directed that the Union of India shall assist the Court, in finalising the norms, that should be adopted in the entire country, with reference to persons who have been cured of their mental illness, but are continued to be housed in mental nursing homes/hospitals. Pursuant to the order of the Court, the Ministry of Health and Family Welfare formulated the "Guidelines for discharge of 'mentally cured' or 'fit for discharge' patients from Mental Health Institutions". The Ministry of Social Justice and Empowerment has also formulated the guidelines for "Rehabilitation of Persons who have been cured of Mental Illness" and submitted the same to the Hon'ble Supreme Court.